

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
[Civil Miscellaneous Appellate Jurisdiction]

M.A. No. 55 of 2012

M/s Sunder Transport, Jamshedpur, East Singhbhum.... .. Appellant(s)  
Versus

- 1.Smt. Seema Kaur, W/o Late Laxman Singh
- 2.Sukhdeo Singh, S/o Late Laxman Singh
- 3.Gurumukh Singh, S/o Late Laxman Singh
- 4.The Tata Engineering & Locomotive Company Limited, through its General  
Manager, Telco, Town- Jamshedpur, East Singhbhum.
- 5.National Insurance Company Limited .. ... Respondent(s)

.....  
**CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO**  
**(Through :-Video Conferencing)**

.....  
For the Appellant(s) : Ms. Swati Salini, Advocate.  
For the Resp. Nos.1 & 3 : Mr. Abhay Kr. Mishra, Advocate  
Mr. Manoj Kr. Choubey, Advocate

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**10 / 25.06.2020.** Heard, learned counsel Ms. Swati Salini on the instruction of learned  
counsel for the appellant, Mr. A. K. Das.

Learned counsel for the appellant has fairly submitted that there is some  
confusion with regard to death of respondent No.2- Sukhdeo Singh, S/o Late Laxman  
Singh, as the office notes does suggest that respondent No.2 has died, but substitution  
petition vide I.A. No.642 of 2016 has been filed for substituting the legal heirs of  
Respondent no.3-Gurumukh Singh, S/o Late Laxman Singh.

Learned counsel for the appellant has thus, submitted that both the  
respondents may have died or one of the respondents has died, as such, sometime  
may be given so as to remove such defect(s) and take appropriate steps in this regard.

Learned counsel for the respondent Nos.1 & 3, Mr. Abhay Kr. Mishra  
assisted by learned counsel, Mr. Manoj Kr. Choubey has appeared.

Put up this case after four weeks.

In the meantime, learned counsel for the respondent Nos.1 and 3, Mr.  
Abhay Kr. Mishra assisted by learned counsel, Mr. Manoj Kr. Choubey is also  
directed to file affidavit on behalf of respondent No.1- Smt. Seema Kaur regarding  
death of her son either respondent No.2 or respondent No. 3 or both.

**(Kailash Prasad Deo, J.)**